

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 14191 - JK (LD) of 2025

DATED:- 13 - 10 - 2025

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 13.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No.14191 –JK (LD) of 2025 dated 13.10.2025

| S.No | Title of the Case | OIC |
|------|---|--|
| 1 | case titled Dr. Ishtiyah Abdullah V/s U.T of J&K & Ors. in OA No. 1004/2025. | Dr. Murtaza Rashid, Deputy Secretary Health & Medical Education Department. |
| 2 | Case titled Mohammad Maqbool Hajam Versus U.T. of J&K & Ors. in O.A No. 435/2023. | Mr. Mushtaq Ahmad Khan, Under Secretary to Government Health and Medical Education Department. |
| 3 | case titled Sunil Sharma Versus Union of India & others in WP (C) No. 1693/2024. | Dr. Harbaksh Singh, Chief Medical Officer, Jammu. |
| 4 | Case titled Dr. Muhammad Sadiq Malla & Ors. V/s Government of Jammu and Kashmir | Dr. Murtaza Rashid (JKAS), Deputy Secretary to the Government, Health and Medical Education Department. |
| 5 | Case titled Dr. Tanu Jamwal V/S U.T. OF J&K & ORS in O.A. No.594/2025. | Mr. Raj Kumar Katoch, Administrator, Associated Hospital, Government Medical College, Jammu. |

Reyazul